

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101
C.P. (IB)/141(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Bank

.....Applicant

Vs

METRIX HEALTHCARE PRIVATE LIMITED

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Sumit Parikh, Advocate a. w. Mr. Manan Mehta,
Advocate

For the Respondent

:Mr. Kunal Vaishnav, Advocate a. w. Mr. Yuvraj
Thakore, Advocate

ORDER
(Hybrid Mode)

In compliance of the last order dated 18.06.2024, a publication report has been filed by way of affidavit on 10.07.2024 vide Diary No. 5480, the same is taken on record which reflects that notice of publication was carried out in two newspaper "Financial Express" in English and in Vernacular language on 25.06.2024, service is complete through substitute mode of publication.

Respondent today appeared through counsel who stated to have filed Vakalatnama and seeks two weeks more time to file reply. Let reply, if any, be filed within extended period of ten days with advance copy to the opposite counsel. Thereafter, rejoinder, if any, within a week.

Re-list for further consideration on 30.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)